

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:2239
ANSWERED ON:03.08.2015
Rules of Acquisition of Land
Marutharajaa Shri R.P.

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the rules relating to the acquisition of land by the Public Sector Undertakings working under the Ministry; and
(b) the criteria/rules relating to compensation for acquisition of land by these undertakings ?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS
(SHRI DHARMENDRA PRADHAN)

- (a): The Public Sector Undertakings under the Ministry acquire land through "The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013".
(b): Compensation for acquisition of land is paid as per provisions of "The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013" through respective State Governments/District Revenue Authorities.
